

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION AND BROADCASTING**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 717**  
**TO BE ANSWERED ON 07.02.2019**

**REVIEW OF FILMS**

**717. SHRI CHANDRA PRAKASH JOSHI:**

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether the Government has received any proposals for review of films;
- (b) if so, the details thereof along with the nature of proposals; and
- (c) the details of the considerations made by the Government on those proposals?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.):**

(a) to (c): Yes Madam, Government has been receiving representations on the issue of certification in respect of various films.

Section 6 of the Cinematograph Act, 1952 provides for revisional power of the Central Government, however, this has been struck down by the Hon'ble Supreme Court of India in AIR 2000 SC 3678 with respect to any certification issue decided by the CBFC or Film Certification Appellate Tribunal (FCAT).

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